

NOTIFICATION NO.132/2020

The Notification No.131/2020 dated 19.06.2020 with reference to guidelines for mentioning before the Hon'ble Court concerned by Advocate/Party-in-person for listing of case in the Principal Seat, Madras is modified as follows;

The last sentence in Paragraph 3 of the aforesaid Notification shall be substituted as follows;

“The memo shall be sent to the aforementioned email-IDs before 9.30 a.m. on the day of mentioning.”

All other instructions given in the aforesaid Notification No.131/2020 dated 19.06.2020 shall remain unaltered.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras
Dated: 24.06.2020

M.JOTHIRAMAN,
Registrar (Judicial).